

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. DDMA/COVID/2020/1/ 2 8

Date: 07/04/2020

ORDER

Whereas vide order No. DDMA/COVID/2020/1/3 dated 26/03/2020 all the District Magistrates, Delhi have been authorized and mandated to make necessary arrangements at appropriate locations in their respective districts to provide cooked food as lunch and dinner to the homeless/deprived/poor or distressed persons on regular basis till the lockdown in Delhi continues, with focus on delivery of food to the poorest sections of society and ensuring a hunger-free Delhi.

And whereas, in pursuance to the guidelines issued under the aforesaid order dated 26/03/2020, all the District Magistrates, to begin with, have made functional two suitable locations in every municipal ward falling within their jurisdiction as Food Centers/Hunger Relief Centers for 500 meals twice (lunch and dinner) per day as per the timings so notified by them.

And whereas, MHA, Govt. of India vide order dated 29/03/2020 has directed State/ UT Governments and State/UT Authorities to ensure adequate arrangements of temporary shelters, and provision of food etc. for the poor and needy people, including migrant labourers, stranded due to lockdown measures in their respective areas.

And whereas vide order No. DDMA/COVID/2020/1/13 dated 01/04/2020; Delhi COVID-19 Helpline with the number 1031 has been established for assisting people of Delhi, inter alia, with the information on Food/Hunger Relief Centres and Fair Price Shops/Ration Shops/ PDS outlets.

And whereas vide order No. DDMA/COVID/2020/1/14 dated 02/04/2020, additional Hunger Relief Centres at such Government schools in NCT of Delhi where as per the joint assessment of District Magistrate/Deputy Commissioner of Police concerned, there is a requirement to open such centres has been mandated and made operational.

And whereas it is felt that there is a further need to strengthen this system at the ground level so that the goal of Hunger-Free Delhi is achieved at all costs and not a single soul goes hungry.

Now, therefore, under directions of the aforesaid Orders of MHA and in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005 and in continuation of aforesaid orders, the undersigned, in his capacity as Chairperson, State Executive Committee, GNCTD, hereby directs that District Magistrates and counterpart District DCPs shall discuss all issues pertaining to distribution of food on a daily basis and shall resolve any problems pertaining thereto on top most priority. Further, in order to ensure smooth and efficient distribution of food as per prescribed norms and quality, a Nodal officer of Delhi Police in each district, not below the rank of ACP shall be appointed. He will collate information on the requests/demands or complaints being received with regard to food/temporary shelter etc. at various police helplines/PCR/ through Beat Policing System/ Police Stations/Chowkis/Special

Branch etc. and coordinate with respective Incident Commander for satisfactory resolution of the same maintaining highest standards of probity and transparency.

Further, such requests/demands or complaints that remain unresolved and feedback thereon be placed before and discussed in the meetings of District DDMA's and jointly redressed and minutes be sent to Delhi Disaster Management Authority.

It is reiterated that protocols related to social distancing and other measures as applicable in view of COVID-19 shall be strictly followed at the time of distribution/serving of food at these centres.

This order shall remain valid till midnight of 14.04.2020.



(VIJAY DEV)

CHIEF SECRETARY, DELHI

Encls.: As above.

Copy for compliance to:

1. Commissioner of Police, Delhi
2. All District Magistrates, GNCTD
3. All District Deputy Commissioners of Police, Delhi

Copy for kind information to:

1. Pr. Secretary to Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Dy. Chief Minister, Delhi
4. Pr. Secretary, Urban Development, GNCTD
5. All Members of State Executive Committee, DDMA
6. Director, DIP, GNCTD with the request for wider publicity.
7. SIO, NIC for uploading the same on the website of Delhi Government